

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 14/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

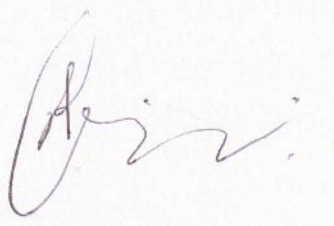
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2016

NAME OF THE PARTIES: M/s. K C Holdings Pvt. Ltd.
V/s.
M/s. Caprihans India Limited

SECTION OF THE COMPANIES ACT: 241 to 244 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Counsel Zaal Andhrajura	Counsel	
	Mr. Anait JAIN	Counsel	
	Ms. Aparna Wagle	"	
	Ms. Sindhu Kotian	Representative	
	Mr. Devash	of Petitioner.	

1. Mr. Dinyar Madon Senior Advocate
i/b Desai Desai Caringjee & Mulla
for Respondents No. 2 to 4.

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2. Mr. Shyam Mehta, Senior Advocate alw
Dimple Merchant and Amir Ali Sheikh
i/b I.V. Merchant & Co. for Respondent No. 1

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3. Mr. Hikhil Sakherchande alw Kunal Parakh
i/b Thakore Joshiwala and Associates
for Respondent Nos 6, 7 and 8



Cont.... on page 2

Order

CP. No. 14/241 to 244/NCLT/MB/MAH/2016

When this Company Petition has come for mentioning, since the parties have agreed for consent order for the withdrawal of the notice for holding Board Meeting on 12.08.2016 at Pune, and for there being no objection from the Petitioner side to such consent order, this Bench hereby records that the Respondents will withdraw notice to hold Board Meeting on 12.08.2016 at Pune and give fresh notice for holding Board Meeting as per provisions of law, and shall hold Board Meeting by allowing video conferencing to all the Directors of the Company.

The Respondent side is directed to file reply within 3 weeks, Rejoinder, if any, within 2 weeks thereafter. Both the parties are directed to file written submissions two days before the final hearing after exchange of pleadings between the parties.

List this matter on 17th & 18th October, 2016 for final hearing.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 9th August, 2016.